

ITEM NO. 6

Court 9 (Video Conferencing)

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) Nos. 1663-1664/2021

(Arising out of impugned final judgment and order dated 04-12-2020 in WP No. 7737/2020 04-12-2020 in WP No. 6720/2020 passed by the High Court Of Karnataka At Bengaluru)

THE STATE OF KARNATAKA & ORS.

Petitioner(s)

VERSUS

HIGH COURT OF KARNATAKA & ORS.

Respondent(s)

(FOR ADMISSION and I.R.)

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Shubhranshu Padhi, AOR
Mr. Vikram Huilgol, Adv.
Mr. Ashish Yadav, Adv.
Mr. Rakshit Jain, Adv.
Mr. Vishal Banshal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

In the meantime, the directions contained in the impugned order at paragraph 26 (ii), (iii) and (v) are stayed.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[ANITA RANI AHUJA]
ASSISTANT REGISTRAR